

অসম



ৰাজপত্ৰ

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 242 দিশপুৰ, শুক্ৰবাৰ, 8 আগষ্ট, 2008, 17 শাওণ, 1930 (শক)
No. 242 Dispur, Friday, 8th August, 2008, 17th Sravana, 1930 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 7th August, 2008

No. LGL.2/2008/17. -- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XIX OF 2008

(Received the assent of the Governor on 5th August, 2008)

THE INDIAN STAMP (ASSAM AMENDMENT) ACT, 2008

AN

ACT

Further to amend the Indian Stamp Act, 1899, in its application to the State of Assam.

Preamble

Whereas it is expedient further to amend the Indian Stamp Act, 1899, hereinafter referred to as the principal Act, in its application to the State of Assam, in the manner hereinafter appearing;

- It is hereby enacted in the Fifty-ninth year of the Republic of India as follows: -
- Short title, extent and commencement.** 1. (1) This Act may be called the Indian Stamp (Assam Amendment) Act, 2008.
(2) It extends to the whole of Assam.
(3) It shall be deemed to have come into force on the 7th day of June, 2008.
- Amendment of Schedule-I** 2. In the principal Act, in Schedule-1, for item No. 23, the following shall be substituted, namely:-
“23. Conveyance [as defined by Section-2(10)], not being a Transfer, charged or exempted under No. 62. Five percent of the market value of the property for such conveyance made in favour of women and six percent for others.”
- Repeal and Saving** 3. (1) The Indian Stamp (Assam Amendment) Ordinance, 2008 is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the Ordinance so repealed shall be deemed to have been done or taken under the corresponding provisions of this Act, as if this Act had come into force on the date the said Ordinance come into force.

**Assam
Ordinance
No. I of
2008**

MOHD. A. HAQUE,
Secretary to the Government of Assam,
Legislative Department.